

MR. CHAIRMAN: Don't burn it from here. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: We want you to protect us. ...*(Interruptions)*...

MR. CHAIRMAN: I never expected this sort of behaviour ...*(Interruptions)*... If you don't want the House to function, then you can restrain. ...*(Interruptions)*...

SHRI B.K. HARIPRASAD: Sir, the Member has to be protected ...*(Interruptions)*... The House is very much...*(Interruptions)*...

SHRI HUSAIN DALWAI: Please. ...*(Interruptions)*...

MR. CHAIRMAN: You have the charge. ...*(Interruptions)*... Q.No.272.

Digitization of land records

*272. SHRI HUSAIN DALWAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the amount of land records that have been digitized, State-wise and the percentage of land records yet to be digitized;
- (b) whether digitization has reduced property fraud and if so, to what percentage, State-wise and year-wise details thereof in the last five years;
- (c) whether steps are being taken by the Government to spread awareness about the benefits of this digitization, if so, the details thereof; and
- (d) the steps taken for the digitization of land records of farmers who have not registered their property due to high registration fees and have no legal claim on their property?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) The subject of 'Land' and its management falls within the legislative and administrative jurisdiction of the respective States as provided under Entry Numbers 18 and 45 of List II (State list) of the Seventh Schedule to the Constitution. The Central Government, through the Digital India Land Records Modernization Programme, a Central Sector Scheme, is providing financial assistance to the States, *inter alia*, for

Computerization of land records. Till date, Computerization of Records of Right (RoR) has been completed in 591221 (90%) villages out of 655959 villages across the country and 66,60,226 Cadastral Maps have been digitized (53%) out of 1,24,92,526 Cadastral Maps. State-wise details of land records digitized which includes computerization of Records of Right (RoR) and digitization of Cadastral Maps and percentage of land records yet to be digitized; are given in the Annexure I and Annexure II (See below).

Integrated land information management system under the aegis of the Digital India Land Records Modernization Programme, which will provide online single-window at-a-glance access to all available, relevant information to give a fair comprehensive position of any plot of land in question to the landowner, concerned officers/agencies and interested persons and entrepreneurs, etc.; *inter alia* reduces land disputes, and check fraudulent and benami transactions.

As reported by the States, the statistics relating to cases of fraud etc. reduced due to digitization of land records are not maintained by them.

Adequate awareness about the programme is made in the public by the States through print, electronic and social media as well as hoardings and banners at prominent places etc. There is an adequate fund provision for IEC activities under the programme.

The digitisation of the land records does not require any fee from the owners of the land. The record of rights (RoR) as available are digitized. Further, stamp duty and registration fees required for registration of deeds relating to properties are levied by the States Governments as per laid down procedure in the State. Adequate steps have been taken to simplify the procedure of registration through the use of Information Technology application.

Annexure-I*State-wise details of digitization of land records*

Sl. No.	State/UT	Total No. of Villages	No. of Villages/Percentage		
			Computerization of Land Records completed	Computerization of Land Records ongoing	Computerization of Land Records not started
1	2	3	4	5	6
1.	Andaman and Nicobar Islands	205	204 (99.51%)	0 (0%)	1 (0.49%)
2.	Andhra Pradesh	17563	17065 (97.16%)	154 (0.88%)	344 (1.96%)
3.	Arunachal Pradesh	5591	0 (0%)	0 (0%)	5591 (100%)
4.	Assam	26784	15521 (57.95%)	742 (2.77%)	10521 (39.28%)
5.	Bihar	46370	30284 (65.31%)	8628 (18.61%)	7458 (16.08%)
6.	Chandigarh	16	6 (37.5%)	1 (6.25%)	9 (56.25%)
7.	Chhattisgarh	20496	17472 (85.25%)	2174 (10.61%)	850 (4.15%)
8.	Dadra and Nagar Haveli	72	72 (100%)	0 (0%)	0 (0%)
9.	Daman and Diu	28	22 (78.57%)	4 (14.29%)	2 (7.14%)

10.	Goa	425	225 (52.94%)	157 (36.94%)	43 (10.12%)
11.	Gujarat	18527	17861 (96.41%)	7 (0.04%)	659 (3.56%)
12.	Haryana	7089	6583 (92.86%)	271 (3.82%)	235 (3.31%)
13.	Himachal Pradesh	20950	20693 (98.77%)	1 (0%)	256(1.22%)
14.	Jammu and Kashmir	5494	512 (9.32%)	0 (0%)	4982 (90.68%)
15.	Jharkhand	32945	32645 (99.09%)	275 (0.83%)	25 (0.08%)
16.	Karnataka	29527	29419 (99.63%)	0 (0%)	108 (0.37%)
17.	Kerala	1693	732 (43.24%)	17 (1%)	944 (55.76%)
18.	Ladakh	239	16 (6.69%)	0 (0%)	223 (93.31%)
19.	Lakshadweep	24	24 (100%)	0 (0%)	0 (0%)
20.	Madhya Pradesh	55070	54634 (99.21%)	0 (0%)	436 (0.79%)
21.	Maharashtra	44855	44331 (98.83%)	323 (0.72%)	201 (0.45%)
22.	Manipur	2715	423 (15.58%)	68 (2.5%)	2224 (81.92%)
23.	Meghalaya	6750	0 (0%)	0 (0%)	6750 (100%)
24.	Mizoram	826	206 (24.94%)	0 (0%)	620 (75.06%)
25.	Nagaland	1600	512 (32%)	3 (0.19%)	1085 (67.81%)

1	2	3	4	5	6
26.	NCT of Delhi	207	196 (94.69%)	0 (0%)	11 (5.31%)
27.	Odisha	51701	51701 (100%)	0 (0%)	0 (0%)
28.	Puducherry	130	117 (90%)	11 (8.46%)	2 (1.54%)
29.	Punjab	12894	12072 (93.62%)	21 (0.16%)	801 (6.21%)
30.	Rajasthan	47921	46386 (96.8%)	8 (0.02%)	1527 (3.19%)
31.	Sikkim	417	417 (100%)	0 (0%)	0 (0%)
32.	Tamil Nadu	16786	16746 (99.76%)	2 (0.01%)	38 (0.23%)
33.	Telangana	10829	10768 (99.44%)	1 (0.01%)	60 (0.55%)
34.	Tripura	898	897 (99.89%)	0 (0%)	1 (0.11%)
35.	Uttarakhand	17023	16064 (94.37%)	18(0.11%)	941 (5.53%)
36.	Uttar Pradesh	109109	105008 (96.24%)	18 (0.02%)	4083 (3.74%)
37.	West Bengal	42190	41387 (98.1%)	358 (0.85%)	445 (1.05%)
TOTAL		655959	591221(90 %)	13262(2 %)	51476 (8%)

Annexure-II*State-wise progress of Map Digitization*

Sl. No.	State/UT	Cadastral Maps/FMBs/Tippans		
		Total No.	Digitized (%)	To be Digitized (%)
1	2	3	4	5
1.	Andaman & Nicobar Islands	1407	183 (13.01%)	1224 (86.99 %)
2.	Andhra Pradesh	316048	178910 (56.61%)	137138 (43.39 %)
3.	Arunachal Pradesh	Not updated	0 (0%)	100%
4.	Assam	16297	14729 (90.38%)	1568 (9.62 %)
5.	Bihar	70571	70338 (99.67%)	233 (0.33 %)
6.	Chandigarh	Not updated	0 (0%)	100%
7.	Chhattisgarh	47447	43198 (91.04%)	4249 (8.96 %)
8.	Dadra and Nagar Haveli	2271	2271 (100%)	0 (0%)
9.	Daman and Diu	758	0 (0%)	758 (100%)
10.	Goa	14854	14854(100%)	0 (0%)
11.	Gujarat	701832	88358 (12.59%)	613474 (87.41%)
12.	Haryana	56095	51512 (91.83%)	4583 (8.17%)
13.	Himachal Pradesh	148645	148351 (99.8%)	294 (1%)
14.	Jammu and Kashmir	Not updated	0 (0%)	100%
15.	Jharkhand	47751	41914 (87.78%)	5837 (12.12 %)
16.	Karnataka	Not updated	0 (0%)	100%
17.	Kerala	103917	98150 (94.45%)	5767 (5.55%)
18.	Ladakh	Not updated	0 (0%)	100%
19.	Lakshadweep	Not updated	0 (0%)	100%
20.	Madhya Pradesh	114194	111653(97.77%)	2541 (2%)

1	2	3	4	5
21.	Maharashtra	5001191	284242 (5.68%)	4716949 (94.32%)
22.	Manipur	366	366 (100%)	0 (0%)
23.	Meghalaya	Not updated	0 (0%)	100%
24.	Mizoram	27304	27304 (100%)	0 (0%)
25.	Nagaland	1008	1008 (100%)	0 (0%)
26.	NCT of Delhi	207	14(100%)	0 (0%)
27.	Odisha	115232	115232 (100%)	0 (0%)
28.	Puducherry	14044	14044 (100%)	0 (0%)
29.	Punjab	14386	13080 (90.92%)	1306 (9.08%)
30.	Rajasthan	107019	16142 (15.08%)	90877 (84.92%)
31.	Sikkim	2549	2549 (100%)	0 (0%)
32.	Tamil Nadu	5298490	5199522 (98.13%)	98968(1.87%)
33.	Telangana	18040	15601 (86.48%)	2439 (13.52%)
34.	Tripura	5303	5303 (100%)	0 (0%)
35.	Uttarakhand	80736	24681 (30.57%)	56055 (69.43%)
36.	Uttar Pradesh	98590	15102 (15.32%)	83488 (84.68%)
37.	West Bengal	66167	61615(93.12%)	4552 (6.88%)
TOTAL		12492526	6660226 (53%)	5832300 (47%)

SHRI HUSAIN DALWAI: Sir, nine per cent villages are covered. सर, सरकार ने जो लैंड रिकॉर्ड तैयार किया है। ...**(व्यवधान)**... Only nine per cent villages are covered. मैं माननीय मंत्री जी से पूछना चाहता हूँ कि ...**(व्यवधान)**... यह रिकॉर्ड अभी तक कितना पूरा हुआ और यह कब तक पूरा होगा? ...**(व्यवधान)**...

श्री नरेन्द्र सिंह तोमर: माननीय सभापति महोदय, दलवाई साहब का प्रश्न सही है ...**(व्यवधान)**... केन्द्र सरकार ने राज्य सरकारों के सहयोग से ...**(व्यवधान)**... भू-अभिलेखों का वास्तविक डिजिटलीकरण ...**(व्यवधान)**... करने की दिशा में कई पहल की हैं। ...**(व्यवधान)**... Digital India Land Record Modernization Programme के तहत ...**(व्यवधान)**... निबंधन कार्यालय एवं राजस्व

कार्यालयों को जोड़ना ...(व्यवधान)... जिससे भूमि का निबंधन होते ही ...(व्यवधान)... उसकी सूचना राजस्व कार्यालय या तहसील को मिल जाए ...(व्यवधान)... तथा खरीदने वाले को बिना प्रतीक्षा किए दाखिला खारिज की प्रक्रिया प्रारंभ हो जाए। ...(व्यवधान)... यह प्रक्रिया 16 राज्यों में प्रारंभ हो चुकी है। ...(व्यवधान)... अन्य राज्यों में पूरा करने का प्रयास किया जा रहा है ...(व्यवधान)... इसी प्रकार से दाखिल खारिज प्रक्रिया को ऑनलाइन किया जा रहा है ...(व्यवधान)... जिससे जैसे ही तहसील या समकक्ष अधिकारी को सूचना मिले ...(व्यवधान)... और अभिलेखों में संशोधन स्वाभाविक रूप से हो जाए ...(व्यवधान)... इसमें पटवारी की भूमिका निश्चित रूप से है ...(व्यवधान)... और पटवारी को स्वाभाविक रूप से यह काम करना चाहिए। ...(व्यवधान)...

श्री हुसैन दलवाई: सर, मेरा क्वेश्चन यह है कि disputed cases बड़े पैमाने पर हैं ...(व्यवधान)... और सारे civil cases में 2/3 केसेज़ ऐसे हैं, जो disputed cases हैं। ...(व्यवधान)... उनके resolve होने के लिए बीस-बीस साल लगते हैं। ...(व्यवधान)... मैं मंत्री जी से पूछना चाहता हूं उनको जल्दी से जल्दी resolve करने के लिए सरकार कुछ कर रही है?

श्री नरेन्द्र सिंह तोमर: माननीय सभापति महोदय, Digital India Land Records Modernisation Programme के तहत न केवल नक्शा, बल्कि अधिकार अभिलेख का भी कंप्यूटरीकरण किया जा सकता है, जो स्पष्ट रूप से अधिकार अभिलेख ही होता है। ...(व्यवधान)... भूमि विवादों की रोकथाम को स्वयं कम करने के लिए केन्द्र सरकार ने राज्य सरकारों को लिखित रूप में सलाह देकर यह अनुरोध किया है कि भूप्रबंधन के लिए आधार कार्ड जैसे दस्तावेजों का प्रयोग किया जाए, जिससे भूमि के लेन-देन में विवाद कम हों। ...(व्यवधान)... मुझे बताते हुए खुशी हो रही है कि दस राज्यों ने अपने संसाधन से खेतों को आधार नम्बर से जोड़ने का कार्य प्रारम्भ कर दिया है तथा सात-आठ राज्य ऐसे हैं, जिनमें आधार नम्बर का उपयोग क्रेता-विक्रेता की सहमति के आधार पर प्रबंधन के लिए हो रहा है, जिससे विवाद और धोखाधड़ी में निश्चित रूप से कमी आयी है। ...(व्यवधान)...

श्री सभापति: श्री मोतीलाल वोरा। ...(व्यवधान)... प्लीज़ बैठ जाइए। ...(व्यवधान)... सुब्बारामी रेड्डी जी, बैठ जाइए। ...(व्यवधान)...

श्री मोतीलाल वोरा: माननीय सभापति महोदय, देश में 6,55,959 गांवों में ...(व्यवधान)...

श्री नरेन्द्र सिंह तोमर: सर, मैं वोरा जी से आग्रह करूंगा कि उनका question सुनाई नहीं दिया है, इसलिए कृपा करके माननीय सदस्य उसे दोबारा बोल दें। ...(व्यवधान)...

श्री सभापति: मोतीलाल जी ...(व्यवधान)... Please allow Question Hour to proceed and protect the Members' right. Let us go ahead with Question Hour. ...(Interruptions)... If you don't want Question Hour, you should have told me. ...(Interruptions)...

SHRI DEREK O'BRIEN:*

SHRI B. K. HARIPRASAD:*

SHRI MADHUSUDAN MISTRY:*

SHRI GHULAM NABI AZAD:*

श्री विजय गोयल: *

MR. CHAIRMAN: Nothing will go on record. ...(Interruptions)...

SHRI PRASANNA ACHARYA: Sir, there is no Zero Hour; there is no Question Hour. ...(Interruptions)... What is this?

MR. CHAIRMAN: What can I do? ...(Interruptions)... They have to decide. ...(Interruptions)... What can I do, Mr. Tiruchi Siva? ...(Interruptions)... The entire country is watching us. Who is stalling Zero Hour? Who is stalling Question Hour? Who is ...(Interruptions)... Students are watching. Even in Question Hour, the Members' right has been denied because of the behaviour of some Members. ...(Interruptions)... I now want everything to go on record. ...(Interruptions)... Let the entire country see what is happening in this House...(Interruptions)...

MR. CHAIRMAN: Now, Question No. 273. Shri Harnath Singh Yadav.

भारतीय कृषि अनुसंधान परिषद में वैज्ञानिकों के रिक्त पद

*273. श्री हरनाथ सिंह यादव: क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मंत्रालय को इस बात की जानकारी है कि भारतीय कृषि अनुसंधान परिषद में बड़ी संख्या में कृषि वैज्ञानिकों के पद काफी लंबे समय से रिक्त हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या भारतीय कृषि अनुसंधान परिषद को कृषि क्षेत्र संबंधी आवश्यकताओं और चुनौतियों को दृष्टिगत रखते हुए परिषद द्वारा मांगे गए बजट के अनुरूप धनराशि प्रदान की जा रही है?

कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर): (क) से (ग): सभा के पटल पर एक विवरण प्रस्तुत है।